
(2023) 01 UK CK 0136

In the Uttarakhand High Court

Case No : Criminal Writ Petition No. 139 Of 2023

Kuldeep Bhardwaz

APPELLANT

Vs

State Of Uttarakhand & Others

RESPONDENT

Date of Decision : 20-01-2023

Acts Referred:

Indian Penal Code, 1860 — Section 307, 323, 420, 504

Citation : (2023) 01 UK CK 0136

Hon'ble Judges : Ravindra Maithani, J

Bench : Single Bench

Advocate : Bilal Ahmed, Lalit Miglani, Sangeeta Bhardwaj

Final Decision : Disposed Of

Judgement

Ravindra Maithani, J

1. The instant petition has been filed seeking protection from respondent nos. 3 to 6, on the ground that the petitioner had lodged an FIR No.270 of 2018, under Sections 420, 323, 504 & 307 IPC, Police Station Manglore, District Haridwar against respondent nos. 3 to 6, therefore, they are extending threats to the petitioner.
2. Heard learned counsel for the parties and perused the record. Learned counsel for the petitioner appeared through video conferencing.
3. According to the petitioner's case, he is a witness in the FIR. If any threat is being extended to the petitioner, he can very well file an application under the Witness Protection Scheme, as promulgated, pursuant to the judgment of the Hon'ble Supreme Court in the case of Mahender Chawla & others vs. Union of India & others, (2019) 14 SCC 615.
4. With these observations, the instant writ petition stands disposed of.